

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO./ 347/93
~~TXANO.~~

DATE OF DECISION 21.09.99

Shri. Gul Mohmand Mohmad Sarif Petitioner
Ansari

Mr. M.S. Trivedi Advocate for the Petitioner [s]
Versus

Union of India & Ors. Respondent

Mr. B.N. Doctor Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Ramakrishnan : Vice Chairman

The Hon'ble Mr. P.C. Kannan : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ? ✓
2. To be referred to the Reporter or not ? ✓
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

Shri. Gul Mohmand Mohmad Sarif Ansari,
TRM, Dhansura,
Dist. Himatnagar.

- Applicant -

(Advocate : Mr. M.S. Trivedi)

V/S.

1. Union of India
Through the Director,
Ministry of Telecommunication,
Sanchar Bhavan, New Delhi.
2. The Chief General Manager,
O/o. C.G.M.,
Telecommunications,
Ahmedabad - 9.
3. Telecom District Engineer
O/o. T.D.E., Himatnagar,
Dist. Sabarkantha.

- Respondents -

(Advocate : Mr. B.N. Doctor)

ORAL ORDER
O.A/ 347 OF 93

Date : 21.09.99

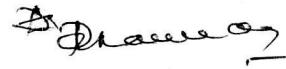
Per Hon'ble Shri. V. Ramakrishnan : Vice Chairman.

The applicant who was engaged as a Casual Labour in the Department of Telecommunication is aggrieved by what he claims as termination of his services from 17.06.93 as illegal and seeks for reinstatement and other reliefs :-

2. We find from the respondents' reply statement dated 09.09.93 particularly para-5 thereof that the applicant himself has abstained from duty from 17.06.93 to 29.06.93 and his whereabouts were not known to the authorities. It is further stated that the applicant's allegations that his services were terminated on 17.06.93 is absolutely incorrect. The respondents also submit that the applicant thereafter resumed duty w.e.f. 30.06.93 and is continuing on duty since then. There is a clear statement that there is no termination of the service of the applicant and that his seniority has been correctly fixed and temporary status has been awarded to the applicant accordingly.

3. In the light of the categorical assertion of the respondents as brought out above, we do not see any basis for the grievance. We note that the applicant filed the O.A on 26.09.93 where there is a clear averment that he has resumed duty w.e.f. 30.06.93. He has not filed any rejoinder controverting the assertion of the respondents

4. In the light of this position, we held that there is no substance in the O.A, which is dismissed. No costs.


(P.C. Kannan)
Member (J)

mb


(V. Ramakrishnan)
Vice Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL, DELHI

Application No.

08/367/93

of 19

Transfer application No.

Old Writ Pet. No.

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 28-09-99

Countersigned:

Mr. R. S. 20

Section Officer/Court Officer.


Signature of the
Dealing Assistant.

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD

CAUSE TITLE

08/347/93

NAME OF THE PARTIES

Gul Mohammad M. Ansar

VERSUS

U.O.I. & Ors.

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03.	O.O. dt'd. 21-09-93	(3 pages)